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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH
AT HYDERABAD

O.A. No. 2/95.

Dt.of Decision : 3.1.95.

1. V.Hanumantha Rao	24. Shaik Jani Saheb
2. G.Yadaiah	25. S.Girishbabu
3. G.Dalakishan	26. K.Jalaiah
4. N.Yadagiri	27. P.Prabhakara Babu
5. Bh.V.V.Satyanarayana Murthy	28. K.V.Subrahmanyam
6. K.Satyanarayana	29. K.Parashuram
7. N.V.Ramaraju	30. M.Vijaya Kumar
8. Muneer Ahmed	31. Tirumalasetty Rama-Chandrarao
9. K.Venugopal	32. Gandrala Baburao
10. S.Seetaram	33. Sunkara Arogya Nadhudu
11. V.Anjaiah	34. S.K.Nagurmeera
12. George Anantham	35. R.H.V.Prasad
13. S.Madhavarao	36. Chaparala Rajendra Prasad
14. K.Lakshminarayana	37. Batchu Mohanrao
15. T.M.Satyanarayana	38. Bezawada Venkata Seshaiah
16. B.Ramaswamy	39. Donepudi Venkateswararao
17. M.Samuel Raju	40. Tadikonda Pitcheswararao
18. M.P.Subbarayudu	41. Syed Altab Hussain
19. Khaleel Ahmed	42. Ammanabrolu Anjaneyulu
20. M.V.Syam Sunder Sarma	43. Katragadda Bhaskararao
21. B.Brahmananda Reddy	44. Pokala Venu
22. N.Shyama Sundararao	45. M.N.B.Sastry
23. K.Arjunarao	46. E.Srinivasarao

.. Applicants.

VS

1. Union of India, rep. by the Secretary
Telecommunications, Sanchar Bhawan,
Ashoka Road, New Delhi-110 001.
2. Chief General Manager, Telecom Circle,
Andhra Pradesh, Hyderabad-1.
3. The Director, Maintenance, Southern
Telecom Sub Region(STSR), 6-1-85/2,
Sai Nilayam, Hyderabad-4.
4. General Manager, Hyderabad Telecom
District, Hyderabad.
5. General Manager, East Godavari Telecom
District, Rajahmundry.
6. Telecom District Manager, W.Godavari,
Eluru.
7. Telecom District Engineer, Ongole.
8. General Manager, Vijayawada Telecom
District, Vijayawada.

.. Respondents.

Counsel for the Applicants : Mr. P.N.A.Christian

Counsel for the Respondents : Mr. K.Bhaskara Rao, Addl. C.

CORAM:

THE HON'BLE SHRI JUSTICE V.NEELADRI RAO : VICE CHAIRMAN

THE HON'BLE SHRI R. RANGARAJAN : MEMBER (ADMN.)

To

1. The Secretary, Telecommunications, Union of India,
Sanchar Bhavan, Ashoka Road, New Delhi-1.
2. The Chief General Manager, Telecom Circle,
A.P. ~~xxxxxx~~ Hyderabad-1.
3. The Director, Maintenance, Southern Telecom Sub Region(STSR)
6-1-85/2, Sainilayam, Hyderabad-4.
4. The General Manager, Hyderabad Telecom District,
Hyderabad.
5. The General Manager, East Godavari Telecom Dist.
Rajahmundry.
6. The Telecom District Manager, West Godavari,
Eluru.
7. The Telecom District Engineer, Ongole.
8. The General Manager, Vijayawada Telecom Dist.
Vijayawada.
9. One copy to Mr.P.N.A.Christian, Advocate, CAT.Hyd.
10. One copy to Mr.K.Bhaskar Rao, Addl.CGSC. CAT.Hyd.
11. One copy to Library, CAT.Hyd.
12. One spare copy.

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O.A.No. 2/95.

Date: 3.1.95

JUDGMENT

I as per Hon'ble Sri R.Rangarajan, Member(Administrative) X

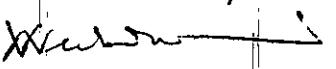
Heard Sri P.N.A.Christian, learned counsel for the applicants and Sri Kota Bhaskar Rao, learned Standing Counsel for the respondents.

2. The applicants herein are direct recruits as Technicians. They were selected and recruited by 1-1-1986 and their training period was over prior to 1-1-1986. This OA was filed to treat the training period as service for the purpose of notional increments and to extend the monetary benefits from 1-10-1990.

3. The Bangalore Bench of the Central Administrative Tribunal by Judgment dt. 26.3.1993 in O.A.No.156/92 held that the Technicians and other categories who were recruited prior to 1-1-1986 should also be given the benefits of treating the period of training as service for fixing increments notionally and for giving the monetary benefits from 1.10.1990 in terms of O.M. dt. 22.10.1990 and the said judgment was followed by this Bench also wherein both of us were parties to the Judgments in O.A.No.1423/93 delivered on 28.3.1994 and O.A.No.1346/94 delivered on 7.11.1994.

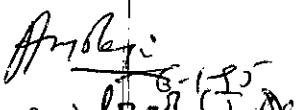
4. In the result, the respondents are directed to treat the period of training of the applicants as service for fixation of the increments notionally and they should be given the monetary benefits from 1.10.1990. The OA is ordered accordingly at the admission stage itself. No costs.


(R.Rangarajan)
Member (Admn.)


(V.Neeladri Rao)
Vice Chairman

Grh.

Dated 3rd January, 1995.


Addl. Secy. (U.O.)
Deputy Registrar (U.O.)

(13) ~~Roneo 9/1/95~~
TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE V.NEELADRI RAO
VICE-CHAIRMAN

AND

THE HON'BLE MR.R.RANGARAJAN : M(AHMN)

DATED: 3 - 1 - 1994

ORDER/JUDGEMTN:

M.A./R.A/C.A.No.

in

C.A.No. 2195

T.A.No. (w.p.)

Admitted and Interim directions
issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected

No order as to costs.

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